

RATIFIED

Minutes of M.No.47/10 held on 23.02.2010 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 47/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 23.02.2010 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. S.K. Mishra,Asstt. IA			M/o Steel, U.B.
5.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
6.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:21/39/80-ALC2/2008	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/01574/AM09/	RLA File :31/24/040/00230/AM09/	Lic.No/Date:3110036420 15.12.2008	Defer Date: 13.04.2010
	Decision : The Committee reviewed the case as the firm's reply has been received. The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 13.04.2010.			

2	Case No.:6/42/80-ALC2/2008	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/01630/AM09/	RLA File :07/24/040/00531/AM09/	Lic.No/Date:0710062052 26.12.2008	Defer Date: 13.04.2010
	Decision : The Committee reviewed the case as the firm's reply has been received. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.			

3	Case No.:33/5/80-ALC2/2009	Party Name:LIVACO INDUSTRIES,	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case rejected
	HQ File :01/80/050/00041/AM10/	RLA File :03/95/040/00951/AM09/	Lic.No/Date:0310516930 24.04.2009	
	Decision : The Committee reviewed the case as the firm's reply has been received. However, Committee noted that the exporter has not given complete & point wise reply to the deficiencies pointed out during the NC meeting held on 23.06.2009. The Committee therefore decided to reject the case as the requirement of inputs could not be decided in the absence of required information. The Regional Authority may take necessary action accordingly.			

4	Case No.:21/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00740/AM10/	RLA File :09/24/040/00215/AM10/	Lic.No/Date:0910039330 22.09.2009	Defer Date: 13.04.2010
	Decision : The Committee noted that firm's application has already been forwarded to DHI. However, on request of DHI representative the Committee handed over one more copy of firm's application to them for examination and submission of comments. The case may be relisted on 13.04.2010.			

5	Case No.:20/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00739/AM10/	RLA File :09/24/040/00267/AM10/	Lic.No/Date:0910039619 15.10.2009	Defer Date: 13.04.2010
	Decision :The Committee noted that firm's application has already been forwarded to DHI. However, on request of DHI representative the Committee handed over one more copy of firm's application to them for examination and submission of comments. The case may be relisted on 13.04.2010.			

6	Case No.:26/47/80-ALC2/2009	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00745/AM10/	RLA File :09/70/040/00140/AM10/	Lic.No/Date:0910039855 06.11.2009	Defer Date: 13.04.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010: - 1. Information in respect of items at S.Nos. 3, 4, 5 & 11 of Standard Deficiency Format – Export product wise.			

2. Certain export products like Air Purification Vessels, Liquid Disposable Tank etc. and certain import items at Sl.No. 9 & 17 of the list of import items have been shown as optional. The same may be clarified by the firm.

7	Case No.:33/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00752/AM10/	RLA File :09/24/040/00356/AM10/	Lic.No/Date:0910040183 07.12.2009	Defer Date: 13.04.2010
	Decision :The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.			

8	Case No.:1/47/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00720/AM10/	RLA File :03/94/040/00761/AM10/	Lic.No/Date:0310551799 21.12.2009	Defer Date: 13.04.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010: - 1. Information in respect of Sl. Nos. 3 & 11 of Standard Deficiency Format. 2. Quantities of import items at S. No. 1 & 2 in Nos.			

9	Case No.:18/47/80-ALC2/2009	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00737/AM10/	RLA File :11/24/040/00040/AM10/	Lic.No/Date:1110021516 31.12.2009	Defer Date: 13.04.2010
	Decision :The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 13.04.2010.			

10	Case No.:19/47/80-ALC2/2009	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00738/AM10/	RLA File :11/24/040/00041/AM10/	Lic.No/Date:1110021517 31.12.2009	Defer Date: 13.04.2010
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 13.04.2010.			

	Case No.:38/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00757/AM10/	RLA File :04/24/040/00246/AM10/		

			Lic.No/Date:0410110530 04.01.2010	Defer Date: 13.04.2010
11	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010: - 1. Serial no 5 & 11 of SDL for each export product separately. 3. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS. 4. Break up of Constant load hangers and variable load hangers.(Item no 6 of import.) 5.Break up of Hydraulic shock absorber assembly and snubeer assembly.(Item no 7 of import.)			

12	Case No.:12/47/80-ALC2/2009	Party Name:RAINA ENGINEERS	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00731/AM10/	RLA File :03/95/040/00641/AM10/	Lic.No/Date:0310553727 05.01.2010	Defer Date: 13.04.2010
	Decision : The Committee noted that firm's application has already been forwarded to DHI. However, the Committee handed over one copy of firm's application to DIPP for examination and submission of comments as the product pertains to them. The case may be relisted on 13.04.2010.			

13	Case No.:36/47/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00755/AM10/	RLA File :06/24/040/00038/AM10/	Lic.No/Date:0610016960 05.01.2010	Defer Date: 13.04.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME)/DHI for examination and submission of comments. The case may be relisted on 13.04.2010.			

14	Case No.:13/47/80-ALC2/2009	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00732/AM10/	RLA File :03/94/040/00759/AM10/	Lic.No/Date:0310554872 12.01.2010	Defer Date: 13.04.2010
	Decision : The Committee noted that description of export item and import items are not properly given. Since only certain model/part Nos. are given, Committee decided to ask the following details from the firm and to re-list the case on 13.04.2010: - 1. The detailed description for proper identification of export and import items.			

15	Case No.:14/47/80-ALC2/2009	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case approved
	HQ File :01/80/050/00733/AM10/	RLA File :03/94/040/00688/AM10/	Lic.No/Date:0310554922 12.01.2010	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

16	Case No.:16/47/80-ALC2/2009	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00735/AM10/	RLA File :03/94/040/00729/AM10/	Lic.No/Date:0310554882 12.01.2010	Defer Date: 13.04.2010
	Decision : The Committee noted that description of import items at S.Nos.1, 2 and 18 to 25 are not properly given. Since only certain model/part Nos. are given, Committee decided to ask the following details from the firm and to re-list the case on 13.04.2010: - 1. The detailed description for proper identification of import items at Sl.Nos. 1,2 and 18 to 25.			

17	Case No.:17/47/80-ALC2/2009	Party Name:HAWA VALVES (INDIA) PVT. LTD.	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case approved
	HQ File :01/80/050/00736/AM10/	RLA File :03/94/040/00862/AM10/	Lic.No/Date:0310554797 12.01.2010	
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

18	Case No.:2/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00721/AM10/	RLA File :04/24/040/00254/AM10/	Lic.No/Date:0410110778 12.01.2010	Defer Date: 13.04.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010: - 1. The details of the Accessories to be exported with quantity in number.			

2. Use of each component proposed for import in the manufacture of export product.
3. Input Weight of each casting/ forging and corresponding finished weight separately and quantities of import may be given in both weight and numbers.
4. Serial no 5,9 & 11 of SDL.
5. Length and weight of different types of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel.

19	Case No.:3/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00722/AM10/	RLA File :04/24/040/00255/AM10/	Lic.No/Date:0410110779 12.01.2010	Defer Date: 13.04.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010: - 1. The details of the Accessories to be exported with quantity in number. 2. Use of each component proposed for import in the manufacture of export product. 3. Input Weight of each casting/ forging and corresponding finished weight separately and quantities of import may be given in both weight and numbers. 4. Serial no 5,9 & 11 of SDL. 5. Length and weight of different types of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel.			

20	Case No.:39/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00758/AM10/	RLA File :04/24/040/00249/AM10/	Lic.No/Date:0410110777 12.01.2010	Defer Date: 13.04.2010
	Decision : The Committee noted that firm's application has already been forwarded to DHI. However, the Committee handed over one copy of firm's application to DIPP for examination and submission of comments as the product pertains to them. The case may be relisted on 13.04.2010.			

21	Case No.:8/47/80-ALC2/2009	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00727/AM10/	RLA File :04/24/040/00261/AM10/	Lic.No/Date:0410110800 12.01.2010	Defer Date: 13.04.2010
	Decision : The representative of the DIPP informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.			

22	Case No.:4/47/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00723/AM10/	RLA File :05/23/040/00156/AM10/	Lic.No/Date:0510256325 14.01.2010	Defer Date: 13.04.2010
	Decision : On the recommendation of the representative of DIPP & DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010: - 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

23	Case No.:15/47/80-ALC2/2009	Party Name:HAWA VALVES (INDIA) PVT. LTD.	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case approved
	HQ File :01/80/050/00734/AM10/	RLA File :03/94/040/00845/AM10/	Lic.No/Date:0310555599 15.01.2010	
	Decision :The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

24	Case No.:5/47/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00724/AM10/	RLA File :05/23/040/00157/AM10/	Lic.No/Date:0510256344 15.01.2010	Defer Date: 13.04.2010
	Decision : On the recommendation of the representative of DIPP/ DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010: - 1. Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format export product wise.			

25	Case No.:6/47/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00725/AM10/	RLA File :03/94/040/00720/AM10/	Lic.No/Date:0310555756 18.01.2010	Defer Date: 13.04.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010: -			

1. Information in respect of Sl.No.3 of the Standard Deficiency Format [export product wise](#).

26	Case No.:7/47/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00726/AM10/	RLA File :03/95/040/00675/AM10/	Lic.No/Date:0310555766 18.01.2010	Defer Date: 13.04.2010
	Decision :The representative of the DIPP informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.			

27	Case No.:11/47/80-ALC2/2009	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case approved
	HQ File :01/80/050/00730/AM10/	RLA File :03/95/040/00666/AM10/	Lic.No/Date:0310556129 20.01.2010	
	Decision : The representative of the DIPP present in the meeting informed that norms of firm's similar Advance Authorization No.0310548455 dated 1.12.2009 ratified in NC Meeting No.44/80 dated 02.02.2010. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis as per norms of Advance Authorization No.0310548455 dated 1.12.2009 ratified by the NC in Meeting No.44/80 dated 02.02.2010 as under:- 1. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 15750 Kgs. inclusive of 5% wastage. 2. Quantities of import items at Sl.No.2 & 3 may be allowed as applied for i.e. 15600 Kgs & 12870 Kgs respectively inclusive of 95% wastage after 1/3rd recovery. The Regional Authority may take necessary action accordingly.			

28	Case No.:37/47/80-ALC2/2009	Party Name:VIGEL MANUFACTURING TECHNOLOGIES PVT.LTD.	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case approved
	HQ File :01/80/050/00756/AM10/	RLA File :03/95/040/00695/AM10/	Lic.No/Date:0310556115 20.01.2010	
	Decision :The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

	Case No.:28/47/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
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29	HQ File :01/80/050/00747/AM10/	RLA File :04/24/040/00275/AM10/	Lic.No/Date:0410110976 21.01.2010	Defer Date: 13.04.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010: - 1. Sl no 8, & 11 of SDL. 2. Import weight and finished weight of forged flanges (Item no 3 Of import.) 3. The firm has enclosed the drawing of “ball separator” while export product is “condenser tube cleaning system”. The firm may be asked to submit relevant drawing. 4. Use of components proposed for import			

30	Case No.:29/47/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00748/AM10/	RLA File :04/24/040/00273/AM10/	Lic.No/Date:0410110970 21.01.2010	Defer Date: 13.04.2010
30	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010: - 1. Sl no 8, & 11 of SDL. 2. Import weight and finished weight of forged flanges (Item no 3 Of import.) 3. The firm has enclosed the drawing of “ball separator” while export product is “condenser tube cleaning system”. The firm may be asked to submit relevant drawing. 4. Use of components proposed for import.			

31	Case No.:30/47/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00749/AM10/	RLA File :04/24/040/00272/AM10/	Lic.No/Date:0410110978 21.01.2010	Defer Date: 13.04.2010
31	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010: - 1. Sl no 8, & 11 of SDL. 2. Import weight and finished weight of forged flanges (Item no 3 Of import.) 3. The firm has enclosed the drawing of “ball separator” while export product is “condenser tube cleaning system”. The firm may be asked to submit relevant drawing. 4. Use of components proposed for import			

	Case No.:31/47/80-ALC2/2009			Status:Case deferred
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32		Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	
	HQ File :01/80/050/00750/AM10/	RLA File :04/24/040/00274/AM10/	Lic.No/Date:0410110973 21.01.2010	Defer Date: 13.04.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010: - 1. Sl no 8, & 11 of SDL. 2. Import weight and finished weight of forged flanges (Item no 3 Of import.) 3. Use of item no 6 &7 of import with justification of quantity of import. 4. Use of components proposed for import			

33	Case No.:32/47/80-ALC2/2009	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00751/AM10/	RLA File :04/24/040/00259/AM10/	Lic.No/Date:0410111039 25.01.2010	Defer Date: 13.04.2010
	Decision : The Committee noted that firm's application has already been forwarded to DHI. However, on request of DC(MSME) representative the Committee handed over one copy of firm's application to them also for examination and submission of comments. The case may be relisted on 13.04.2010.			

34	Case No.:10/47/80-ALC2/2009	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00729/AM10/	RLA File :04/24/040/00282/AM10/	Lic.No/Date:0410111263 03.02.2010	Defer Date: 13.04.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010: - 1. Information in respect of S.No.1, 6 & 9 of Standard Deficiency Format. 2. Information in respect of S.No.11 & 11A of Standard Deficiency Format for import items at S.Nos. 16, 20, 35, 37, 38 & 40.			

35	Case No.:9/47/80-ALC2/2009	Party Name:VISHAY TRANSDUCERS INDIA LTD	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00728/AM10/	RLA File :04/24/040/00195/AM10/	Lic.No/Date:0410111262 03.02.2010	Defer Date: 13.04.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010: -			

1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.

36	Case No.:22/47/80-ALC2/2009	Party Name:TIMKEN INDIA LTD.	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case approved
	HQ File :01/80/050/00741/AM10/	RLA File :02/24/040/00211/AM10/	Lic.No/Date:0210137449 04.02.2010	
	Decision : The representative of the DIPP present in the meeting informed that norms of firm's similar Advance Authorization No. 0210120599 dated 3.12.2008 ratified in NC Meeting No. 08/80 dated 26.05.2009. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis as per norms of Advance Authorization No. 0210120599 dated 3.12.2008 ratified by the NC in Meeting No. 08/80 dated 26.05.2009 as under:- 1. Total net export weight of 40.94 MT may be added with the quantity of export product. 2. Quantity of import item may be allowed as 3661 Nos. on net to net basis. The duty free weight of import item may be restricted to 41964 Kgs. inclusive of 2.5 % wastage after 20 % recovery The Regional Authority may take necessary action accordingly.			

37	Case No.:23/47/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00742/AM10/	RLA File :03/95/040/00713/AM10/	Lic.No/Date:0310558679 04.02.2010	Defer Date: 13.04.2010
	Decision : The representative of the DIPP informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.			

38	Case No.:25/47/80-ALC2/2009	Party Name:MILINDIA LTD.	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00744/AM10/	RLA File :05/24/040/00264/AM10/	Lic.No/Date:0510257784 04.02.2010	Defer Date: 13.04.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 13.04.2010.			

39	Case No.:24/47/80-ALC2/2009	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00743/AM10/	RLA File :07/24/040/00403/AM10/	Lic.No/Date:0710069858 05.02.2010	Defer Date: 13.04.2010

Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI / **DIPP** for examination and submission of comments. The case may be relisted on 13.04.2010.

40	Case No.:27/47/80-ALC2/2009	Party Name:PIONEER FRICTION LTD.,	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00746/AM10/	RLA File :02/24/040/00220/AM10/	Lic.No/Date:0210137588 08.02.2010	Defer Date: 13.04.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 13.04.2010.			

41	Case No.:34/47/80-ALC2/2009	Party Name:ERBATECH MACHINERY P LTD	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00753/AM10/	RLA File :32/21/040/00166/AM10/	Lic.No/Date:3210042803 09.02.2010	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products and therefore the case was ratified on net-to-net basis . The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

42	Case No.:35/47/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00754/AM10/	RLA File :03/95/040/00718/AM10/	Lic.No/Date:0310559390 10.02.2010	Defer Date: 13.04.2010
	Decision : The Committee noted that RA has forwarded copy of application in respect of RA file no. 03/95/040/00712/AM10 instead of RA file no. 03/95/040/00718/AM10 even though the covering letter shows correct license no. and file No. However, subsequently, relevant application also received from RA on 22.02.2010. The Committee, accordingly, decided to refer the copy of relevant application to DIPP for examination and submission of comments. The case may be relisted on 13.04.2010.			

	Case No.:40/47/80-ALC2/2009	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00759/AM10/	RLA File :05/24/040/00462/AM10/		

43			Lic.No/Date:0510258405 12.02.2010	Defer Date: 13.04.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME)/DHI for examination and submission of comments. The case may be relisted on 13.04.2010.			

44	Case No.:41/47/80-ALC2/2009	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00760/AM10/	RLA File :05/24/040/00398/AM10/	Lic.No/Date:0510258492 15.02.2010	Defer Date: 13.04.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME)/DHI for examination and submission of comments. The case may be relisted on 13.04.2010.			

45	Case No.:42/47/80-ALC2/2009	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00761/AM10/	RLA File :05/24/040/00396/AM10/	Lic.No/Date:0510258494 15.02.2010	Defer Date: 13.04.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME)/DHI for examination and submission of comments. The case may be relisted on 13.04.2010.			

46	Case No.:43/47/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00762/AM10/	RLA File :53/24/040/00014/AM10/	Lic.No/Date:5310010148 15.02.2010	Defer Date: 13.04.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. C&PC for examination and submission of comments. The case may be relisted on 13.04.2010.			

	Case No.:44/47/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
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47	HQ File :01/80/050/00763/AM10/	RLA File :53/24/040/00015/AM10/	Lic.No/Date:5310010149 15.02.2010	Defer Date: 13.04.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. C&PC for examination and submission of comments. The case may be relisted on 13.04.2010.			

48	Case No.:45/47/80-ALC2/2009	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00764/AM10/	RLA File :07/24/040/00430/AM10/	Lic.No/Date:0710070026 15.02.2010	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

49	Case No.:46/47/80-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00765/AM10/	RLA File :07/24/040/00393/AM10/	Lic.No/Date:0710070031 15.02.2010	Defer Date: 13.04.2010
	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 13.04.2010.			

50	Case No.:47/47/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00766/AM10/	RLA File :06/24/040/00046/AM10/	Lic.No/Date:0610017254 16.02.2010	Defer Date: 13.04.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) for examination and submission of comments. The case may be relisted on 13.04.2010.			

51	Case No.:48/47/80-ALC2/2009	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00767/AM10/	RLA File :03/94/040/00997/AM10/	Lic.No/Date:0310560487 16.02.2010	Defer Date: 13.04.2010

Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 13.04.2010.

52	Case No.:49/47/80-ALC2/2009	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case deferred
	HQ File :01/80/050/00768/AM10/	RLA File :31/21/040/00337/AM10/	Lic.No/Date:3110041963 16.02.2010	Defer Date: 13.04.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 13.04.2010.			

53	Case No.:50/47/80-ALC2/2009	Party Name:KIRLOSKAR CHILLERS PRIVATE LIMITED	Meet No/Date:47/80-ALC2/2009 23.02.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00769/AM10/	RLA File :31/21/040/00345/AM10/	Lic.No/Date:3110041964 16.02.2010	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

Case No. A - 10	M/s. CPS Color	F.No.01/80/50/01279/AM06/DES.I	Lic.No. & Date
Meeting No. 47/10	India Pvt. Ltd.,	RA F.No.03/94/040/01080/AM06	0310361349
Date: 23.02.2010	Mumbai	Ratification of norms	dt.29.12.2009

The Committee noted that firm's application has been forwarded to DIPP. However, the subject case pertains to DHI. Accordingly DIPP representative was advised to handover the firm's application to DHI for examination and submission of comments. The case may be relisted on 13.04.2010.

Case No. A - 11	M/s. Godrej &	F.No.01/80/50/00591/AM07/DES.I	Lic.No. & Date
Meeting No. 47/10	Boyce MFG. Co.	RA F.No.03/94/040/00584/AM07	0310397951
Date: 23.02.2010	Ltd., Mumbai	Ratification of norms	dt.04.09.2006

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Quantities of import items at S.Nos. 1 to 40, 42 to 55, 57 to 64 and 66 may be allowed on net to net basis with accountability clause.
2. Quantity of import items at S.Nos. 41, 56, 65 & 67 may be allowed on net to basis.

The Regional Authority may take necessary action accordingly.

Case No. A/R-155	M/s. Delite	F.No.01/80/50/01179/AM07/DES.I	Lic.No. & Date
Meeting No. 47/10	Engineers Pvt. Ltd.,	RA F.No.34/24/040/00230/AM07	3410017836
Date: 23.02.2010	Baroda	Ratification of norms	dt.11.01.2007

The representative of DIPP informed the Committee that firm's application is not available with him. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 13.04.2010.

Case No. A/R-156	M/s. DEE	F.No.01/80/50/00115/AM10/DES.I	Lic.No. & Date
Meeting No. 47/10	Development	RA F.No.05/24/040/00100/AM10	0510242143
Date: 23.02.2010	Engineers Pvt. Ltd., Palwal	Modification of norms	dt.25.05.2009

The representative of the DIPP present in the meeting recommended the required amendment in the description. The Committee, after deliberating upon the case, decided to revise the norms of the subject advance authorization as under:-

1. Word "relevant" may be prefixed with the description of import item at S.No.1 & 4.
2. Quantity of import item at S.No.1 may be allowed as 57.12 MT inclusive of 2% wastage.
3. Quantity of import item at S.No.2 may be allowed as 19 MT on net to net basis.
4. Quantity of import item at S.No.3 may be allowed as 21.5 MT on net to net basis.
5. Quantity of import item at S.No.4 may be allowed as 0.45 MT inclusive of 2% wastage.
6. Quantity of import item at S.No.5 may be allowed as 0.452 MT on net to net basis.
7. Quantity of import item at S.No.6 may be allowed as 0.99 MT.
8. Quantity of import item at S.No.7 may be allowed equal to quantity of Welding Wire at S.No. 6 of import item.
9. Import of components may be allowed with accountability clause.

The Regional Authority may take necessary action accordingly.

Case No. A/R-157	M/s. DEE	F.No.01/80/50/01843/AM09/DES.I	Lic.No. & Date
Meeting No. 47/10	Development	RA F.No.05/24/040/00783/AM09	0510238548
Date: 23.02.2010	Engineers Pvt. Ltd., Palwal	modification of norms	dt.20.03.2009

The representative of the DIPP present in the meeting recommended the required amendment in the description. The Committee, after deliberating upon the case, decided to revise the norms of the subject advance authorization as under:-

1. Word “relevant” may be prefixed with the description of import items at S.No.1, 3, 5, 8, 10 & 12.
2. Quantity of import item at S.No.1 may be allowed as 12.84 MT inclusive of 2% wastage.
3. Quantity of import item at S.No.2 may be allowed as 5.083 MT on net to net basis.
4. Quantity of import item at S.No.3 may be allowed as 6.13 MT inclusive of 2% wastage.
5. Quantity of import item at S.No.4 may be allowed as 3.8 MT on net to net basis.
6. Quantity of import item at S.No.5 may be allowed as 7.87 MT inclusive of 2% wastage.
7. Quantity of import item at S.No.6 may be allowed as 0.36 MT.
8. Quantity of import item at S.No.7 may be allowed equal to quantity of Welding Wire at S.No. 6 of import item.
9. Quantity of import item at S.No.8 may be allowed as 11.01 MT inclusive of 2% wastage.
10. Quantity of import item at S.No.9 may be allowed as 4.42 MT on net to net basis.
11. Quantity of import item at S.No.10 may be allowed as 6.13 MT inclusive of 2% wastage.
12. Quantity of import item at S.No.11 may be allowed as 3.8 MT on net to net basis.
13. Quantity of import item at S.No.12 may be allowed as 7.87 MT inclusive of 2% wastage.
14. Quantity of import item at S.No.13 may be allowed as 0.33 MT.
15. Quantity of import item at S.No.14 may be allowed equal to quantity of Welding Wire at S.No. 13 of import item.
16. Import of components may be allowed with accountability clause.

The Regional Authority may take necessary action accordingly.

Case No. A/R-158	M/s. Thermodyne	F.No.01/80/50/01220/AM08/DES.I	Lic.No. & Date
Meeting No. 47/10	Technologies P. Ltd.,	RA F.No.04/24/040/00367/AM08	0410094206
Date: 23.02.2010		Revision of norms	dt.04.03.2008

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.

Case No. A/R-159	M/s. Precihole	F.No.01/80/50/00942/AM08/DES.I	Lic.No. & Date
Meeting No. 47/10	Machine Pvt. Ltd.,	RA F.No.03/95/040/00586/AM08	0310443655
Date: 23.02.2010		Ratification of norms	dt.19.09.2007

The representative of DHI informed the Committee that they have not received firm's representation. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 13.04.2010.

Case No. A/R-160	M/s. The Saraswati	F.No.01/80/50/01171/AM09/DES.I	Lic.No. & Date
Meeting No. 47/10	Industrial	RA F.No.05/24/040/00335/AM09	0510229084
Date: 23.02.2010	Syndicate Ltd.,	Revision of norms	dt.10.10.2008

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.

Case No. A/R-161	M/s. Larson &	F.No.01/80/50/01679/AM09/DES.I	Lic.No. & Date
Meeting No. 47/10	Toubro Ltd.,	RA F.No.03/95/040/00816/AM09	0310502427
Date: 23.02.2010		Revision of norms	dt.13.01.2009

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to revise the norms of the following items under the subject advance authorization:-

1. Quantity of import item at S.No.9 viz. Welding Strips may be allowed as 10,740 Kgs.
2. Quantity of import item at S.No.12 viz. Welding Flux may be allowed as 16,981 Kgs.

The Regional Authority may take necessary action accordingly.

Case No. A/R-162	M/s. Thermodyne	F.No.01/80/50/00521/AM09/DES.I	Lic.No. & Date
Meeting No. 47/10	Technologies P. Ltd.,	RA F.No.04/24/040/00079/AM09	0410096647
Date: 23.02.2010		Ratification of norms	dt.20.06.2008

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.

Case No. A/R-163	M/s. CIM Tools	F.No.01/80/50/01747/AM09/DES.I	Lic.No. & Date
Meeting No. 47/10	Pvt. Ltd., Bangalore	RA F.No.07/24/040/00599/AM09	0710062744
Date: 23.02.2010		Ratification of norms	dt.04.02.2009

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010: -

1. Information in respect of S.No. 3, 4 & 11 of Standard Deficiency Format – export product wise.
2. Input raw material blanks size without cutting allowance – export product wise.
3. Input raw material blanks weight without cutting allowance – export product wise.
4. Cutting allowance and any other allowance / wastage export product wise.

Case No. A/R-164	M/s. Industrial	F.No.01/80/50/00492/AM09/DES.I	Lic.No. & Date
Meeting No. 47/10	Metal Powders	RA F.No.31/24/040/00059/AM09	3110034022
Date: 23.02.2010	(India) Pvt. Ltd., Pune	Revision of norms	dt.16.06.2008

The DC(MSME) furnished written comments in this case vide their U.O. No. 30(363)09-10/ME dated 11.02.2010 recommending the norms. The Committee, after deliberating upon the case, decided to revise the norms in respect of the subject advance authorization in accordance with their

written comments as under:-

1. Quantity of import item “Mild Steel Plates’ may be allowed as 18.71 MT with 15% wastage.

The Regional Authority may take necessary action accordingly.

Case No. A/R-165	M/s. Kevin	F.No.01/80/50/00884/AM08/DES.I	Lic.No. & Date
Meeting No. 47/10	Enterprises Ltd.,	RA F.No.03/94/040/00398/AM08	0310436880
Date: 23.02.2010		Ratification of norms	dt.19.07.2007

The Committee noted that RA, Mumbai has sought out guidance as to how to redeem the authorization as there is a difference in the description of export product given in the shipping bills from NC decision. The Committee decided to call for the copy of application from the firm and ask the firm to explain the minor variation in the description then the one originally given. The case may be re-listed on 13.04.2010.

Case No. A/R-166	M/s. Apollo	F.No.01/80/50/00762/AM07/DES.I	Lic.No. & Date
Meeting No. 47/10	Earthmovers Ltd.,	RA F.No.08/24/040/00182/AM07	0810060349
Date: 23.02.2010	Mehsana	Ratification of norms	dt.13.10.2006

The representative of DHI informed the Committee that they have not received the firm's application. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 13.04.2010.

Case No. A/R-167	M/s. The Saraswati	F.No.01/80/50/01626/AM09/DES.I	Lic.No. & Date
Meeting No. 47/10	Industrial	RA F.No.05/24/040/00630/Am09	0510233406
Date: 23.02.2010	Syndicate Ltd.,	Revision of norms	dt.29.12.2008

The Committee considered the firm's request for taking lower recovery for the scrap. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010:

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1. Copy of commercial invoice / bills of entries in support of CIF value of import item.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(K.K.Funda, Asstt. Dir.,DC(MSME))
Member

(S.K. Mishra, Asstt.IA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman